

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 9543 of 2014

Hardeep Kaur & ors.

..... Appellants

V/s

Harbans & ors.


..... Respondents

Resp.No.3- Bhai Balaji Apex, Kushak Bandargah,
Dhandari Kalan, Ludhiana
Through its proprietor
(owner of truck bearing no. HR-38-F-2726)

Resp.No.6- Paramjit Singh s/o Joginder Singh,
c/o Sargam Cold Store Pvt. Ltd.
Dhanaula, District Sangrur
(owner of vehicle bearing no. HR-19-D-4333)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.05.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 22nd February' 2019.


Superintendent (Judl.),
For Registrar (Judicial)



